

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
04.07.2022 AT 10:30 AM THROUGH VIDEO CONFERENCE

**Contempt Petition 1/2022, IA(IBC) 302, 303, 406, 416 & 514/2022
in CP(IB) No. 15/9/HDB/2020**
U/s 9 of IBC, 2016

IN THE MATTER OF:

Falcon Minds Consulting Pvt Ltd
Vs
Wisdom IT Services Pvt Ltd

... Operational Creditor
...Corporate Debtor

CORAM

**DR.VENKATA RAMAKRISHNA BADRINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH.VEERA BRAHMA RAO AREKAPUDI, HON'BLE MEMBER (TECHNICAL)**

ORDER

Ld. Counsel Shri Gautam Singh for the Corporate Debtor present. The RP called absent. Proxy Counsel Ld. Counsel Shri V. Aneesh for the RP present and at the outset submitted that no settlement took place. He even invited our attention to the letter dated 28.07.2022 filed by the RP and reiterated his submissions that no settlement took place. However, the Ld. Counsel for the Corporate Debtor submitted that pursuant to the negotiations, the Corporate Debtor has transferred the agreed amount by way of RTGS on 04.06.2022 and proof of the same will be e-filed today. Ld Counsel further submitted that the other member of the CoC /ESIC has to give its consent and the same is awaited for want of approval by the higher authorities. Thus submitting, Ld. Counsel prayed time for reporting the outcome of the decision of COC as regards the settlement. Let the RP be present next time in person and clarify why the above payment has not been brought to the notice of this Tribunal Matter adjourned to 28.07.2022.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)